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Central Administrative Tribunal  
Principal Bench: New Delhi

OA No. 770/2000

New Delhi this the 5th day of January, 2001

Hon'ble Mr. V.K. Majotra, Member (A)  
Hon'ble Mr. Shanker Raju, Member (J)

BN Laha  
c/o: G.K. Aggarwal  
G-82, Ashok Vihar-I,  
Delhi-110052 (for correspondence)  
(By Advocate: Shri G.K. Aggarwal)

-Applicant

Versus

Union of India thro' Secy  
Ministry of Urban Development  
Nirman Bhawan, New Delhi-110011

The Director General (Works)  
Central Public Works Deptt  
Nirman Bhawan, New Delhi-110011

-Respondents

(By Advocate: Shri A.K. Bhardwaj)

ORDER (Oral)

Mr. V.K. Majotra, Member (A)

Shri G.K. Aggarwal, learned counsel of the applicant seeks to withdraw the OA in view of the ratio laid down in Union of India & ors. Vs. K.B. Rajoria 2000 (3) SCC 562 decided on 28.3.2000 in which it was held that 'regular service' did not mean 'actual service only'. Eligibility could be determined with reference to notional promotion granted from a retrospective date.

The O.A. is dismissed as withdrawn. No costs.

*S. Raju*

(Shanker Raju)  
Member (J)

*V.K. Majotra*

(V.K. Majotra)  
Member (A)

cc.